

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP(IB) 352 of 2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

Name of the Company: Metroglobal Ltd  
V/s  
Jindal Worldwide Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

Mr. Pavan Godiawala, Advocate appeared on behalf of Petitioner. Mr. Mandeep Singh, Advocate appeared on behalf of Respondent.

The instant matter is fixed for hearing on 31.03.2021. However, a pursis has been filed by the Petitioner for preponing the matter as the parties have entered into settlement and the Petitioner desires to withdraw the same.

Accordingly, the record is put up today and the prayer of withdrawal of the instant petition is allowed.

In view of the above, the instant petition is dismissed as withdrawn.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of March, 2021